

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 206 of 2012 &  
IA No. 331 of 2012**

**Dated : 7<sup>th</sup> December, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Vedanta Aluminium Ltd. .... Appellant (s)  
Versus**

**Odisha Electricity Regulatory Commission  
& Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Prashanto Chandra Sen  
Ms. Sara Sundaram**

**Counsel for the Respondent(s): Mr. B.K. Nayak  
Mr. Rutwik Panda for R.1  
Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza for R.8  
Mr. Jaideep Dhankhar, Sr. Adv  
Mr. Sanjay Sen,  
Mr. Hemant Singh for R.2  
Mr. R.K. Mehta, Mr. David  
Mr. Antaryami Upadhyay  
Mr. Loknath Mohapatro  
for R.3 & 4**

**ORDER**

Mr. C.S. Vaidyanathan, the learned Senior Counsel for the Appellant has argued the matter.

Reply has been filed by all the Respondents except Respondent No.8. The learned counsel for the Respondent No.8 submits that he will be filing his reply on or before 11.12.2012 after serving copy on the other side.

Post the matter for further submissions on **19.12.2012.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**